Cantonment Land Administration (Amendment) Rules

THE MINISTER OF DEFENCE AND STEEL AND HEAVY ENGINEERING (SHRI SWARAN SINGH) : I beg to lay on the Table a copy of the Cantonment Land Administration (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S. R. O. 69 in Gazette of India dated the 31st January, 1970, issued under Section 280 of the Cantonments Act, 1924. *Placed in Library. See.* No. L. T. 2690/70]

Budget Estimates of Damodar Valley Corporation

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1970-71 under sub-section (3) of section 44 of the Damodar Valley Corporation Act 1948. [*Placed in Library. See* No. L. T. 2691/70]

12.07½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fifty-eighth Report

SHRI SWELL (Autonomous Districts) : I beg to present the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

Hundred and Third Report

SHRI N SHIVAPPA (Hassan) : I beg to present the Hundred and third Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Fiftieth Reporton the erstwhile Ministry of Petroleum and Chemicals Petroleum and Petrolem Products.

12.08 hrs.

PUBLIC ACCOUNTS COMMITTEE

Eighty-Sixth and Ninty-First Reports

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय; मैं लोक लेखा समिति के निम्नलिखित प्रतिवेदन प्रस्तुत करता हूं :–

(1) परिवहन तथा नौवहन मन्त्रालय से सम्बन्धित विनियोग लेखे (सिविल), 1966-67 तथा लेखा परीक्षा प्रतिवेदन (सिविल), 1968 पर समिति के 42 वें प्रतिवेदन में की गई सिफारिशों पर सरकार द्वारा की कार्यवाही के बारे में 86 वां प्रतिवेदन ।

(2) पूर्ति विभाग से सम्बन्धित लेखा परीक्षा प्रतिवेदन (सिविल), 1968 पर समिति के 57 वें प्रतिवेदन में की गई सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में 91 वां प्रतिवेदन ।

12.08½ hrs.

PERSONAL EXPLANATION BY MEMBER

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मैं व्यक्तिगत स्पष्टीकरण के लिए आपकी अनुमति चाहता हूं ।

अध्यक्ष महोदय : मैंने उसको देखा है, लेकिन····

श्री मधु लिमये : मैं बहुत संक्षेप में कहना चाहता हूं ।

अध्यक्ष महोदय : मैं एक रिक्वेस्ट आप से करूंगा आपने इसको परसनल एक्सप्लेशन की शक्ल दी है, लेकिन शाम को इस बहस होगी·····

श्री मधु लिमये : वह तो प्रोरोगेशन के बारे में है। मैं प्रोरोगेशन के बारे में एक शब्द नहीं कह रहा हूं। मैं जो लिख कर लाया हूं और जो मैंने सवेरे आपको दिया था, उसको और ज्यादा संक्षेप में बना दिया है।

अध्यक्ष महोदय : 1 मिनट में रख दीजिये।

श्री मधु लिमये : एक मिनट में कैसे हो सकता है, तीन मिनट तो दीजिए।

MR : SPEAKER : He may do it in the afternoon.

श्री मधु लिमये : इतनी देर में तो, अध्यक्ष महोदय, यह खत्म भी हो जाता।

अध्यक्ष महोदय, आज के अखबार में हरयाणा विधान सभा के अध्यक्ष ने परसों लोक सभा में विधान सभा स्थगित करने के बारे में मैंने जो आक्षेप उठाये थे, उनका जवाब दिया है। इस सम्बन्ध में उन्होंने विधान सभा के नियम को उद्धत किया है और कहा है कि स्थगन प्रस्ताव को रोकने का उन्हें कोई अधिकार नहीं था। अपनी बात के समर्थन में लोक सभा के भूतपूर्व अध्यक्ष श्री संजीव रेड्डी के भाषण का और इंस्टीट्यूट आफ पार्लियामेन्ट्री स्टडीज की सलाह का हवाला भी उन्होंने दिया है।

इस इंस्टीयूट को इस लोक सभा के द्वारा अनुदान दिया जाता है और मेरी राय में इस इंस्टीट्यूट का यह कार्य नहीं है कि वह सभापतियों को सलाह दे।

जहां तक श्री संजीवरेड्डी के भाषण का सवाल है वह मध्य प्रदेश, पश्चिमी बंगाल आदि में विधान सभाओं का अध्यक्ष द्वारा अचानक स्थगित किये जाने के संदर्भ में था।

यह स्पष्ट है कि विधान सभा के सत्र को रखने से विधान सभा की इच्छा की अवहेलना नहीं होता है...

SHRI RANDHIR SINGH (Rohtak) : On a point of order. This is a reflection on the ruling of the Speaker, Haryana.

श्री रवि राय (पुरी) : आप कौन कहने वाले हैं ? क्या आप ने इजाजत ली है... (व्यवधान)...अध्यक्ष महोदय, क्या आपने इनको इजाजत दी है ?

SHRI RANDHIR SINGH : Whatever he says is absolutely untenable.

श्री मधु लिमये : मैं कोई रिफ्लेक्शन नहीं कर रहा हूं। उन्होंने स्वयं इसमें आगे कहा है। इसमें कोई रिफलेक्शन नहीं है।

श्री रवि राय : आप इसको सुनलें, इसमें कोई रिफलेक्शन नहीं है।

SHRI RANDHIR SINGH : What is the personal explanation ? He is saying something about the Haryana Speaker. He cannot pass strictures on his rulings. He is violating your ruling also.

श्री मधु लिमये : इस में कोई रिफलेक्शन नहीं है। क्या मुझ में इतनी समझ नहीं है कि मैं किसी अध्यक्ष को मैलाइन करूं।

SHRI RANDHIR SINGH : Can he give advice to the Speaker ? Even you can not do it. How can he do it ?

श्री मधु लिमये : आप सदन नेता हैं, इन पर नियन्त्रण रखिये। यह स्पष्ट है कि विधान सभा के सत्र को चालू रखने से विधान सभा की इच्छा की अवहेलना नहीं होती है। हरयाणा विधान सभा के नियम में यह स्पष्ट कहा है कि स्थगन प्रस्ताव संविधान के दायरे में होगा। हरयाणा विधान सभा के अध्यक्ष अगर अविश्वास के प्रस्ताव को नियबाह्य ठहरा कर नहीं स्वीकारते तो बात अलग थी। लेकिन उन्होंने प्रस्ताव को न सिर्फ स्वीकारा बल्कि सदन में प्रस्तावक को अनुमति प्राप्त करने दी और बहस के लिये तारीख भी मुकर्रर की।....

SHRI RANDHIR SINGH : He is not an appellate court over the Speaker of Haryana.

श्री मधु लिमये : आगे फिर यहां किसी की बात नहीं चलेगी। हम प्रधान मंत्री का भाषण भी नहीं होने देंगे। यह क्या तमाशा है?

श्री रवि राय : हम प्रधान मंत्री का भाषण भी नहीं होने देंगे। ....(**व्यवधान**)... आपने श्री मधु लिमये को बोलने के लिये एजाजत दी है। ये बार बार क्यों उठकर खड़े हो जाते हैं ? ....(**व्यवधान**)....

अध्यक्ष महोदय : चिल्लाने से मसला हल नहीं होगा।

श्री रवि राय : ये क्या स्पीकर हैं ? ....(**व्यवधान**)

श्री रणधीर सिंह : हम हमेशा आपको ओबे करते हैं। उन्होंने शटअप कैसे कहा ? आपने ही इनका दिमाग ज्यादा चढ़ा दिया है। ....(**व्यवधान**)....

MR. SPEAKER : Leave it to me. Do not take it upon yourself.

SHRI HEM BARUA (Mangaldai) : Since you have given permission to him to read out his personal explanation, how can other Members raise objection to it ?

MR SPEAKER : I may make it very clear that I expressly requested him to avoid any reference to the Speaker or the capacity of the House for its decisions. This morning the Speaker of Haryana Vidhan Sabha came out with a press statement. He made a reference to certain decisions and also the Institute of Constitutional and Parliamentary Studies etc.,...

AN HON. MEMBER : It is hardly a matter for personal, explanation.

MR. SPEAKER : ...in reply to Mr. Limaye's objection in the Lok Sabha.

SHRI TENNETI VISWANATHAM (Vishakhapatnam) : All of us hold different opinions.

SHRI K. NARAYANA RAO (Bobbili) : You must prevent this blatant abuse of the right to submit a personal explanation.

MR. SPEAKER : He wrote to me and also saw me in my chamber. His contention is not going to question the decisions of the House, he is not going to question the conduct of the Speaker when he was inside the House, but he is going to make a reference to what has come out in the press outside the House. So far as objection to this advice by the institute of Constitutional and Parliamentary affairs and all that is concerned, of course it is very difficult to draw a line, to sway this side or that side.

SHRI TENNETI VISWANATHAM : These are all matters which can very well come when the resolution is taken up.

SHRI MADHU LIMAYE : That relates to prorogation.

MR. SPEAKER : You can mention it at the time you speak in the afternoon. Please finish in a minute.

श्री मधु लिमये : लेकिन उन्होंने प्रस्ताव को न सिर्फ स्वीकारा बल्कि सदन में प्रस्तावक को अनुमति प्राप्त करने दी, और बहस के लिए तारीख भी मुकर्रर की। इसके बाद स्थगन प्रस्ताव संविधान की धारा 162(2) और 208 के अनुसार, मेरी राय में बिल्कुल असंवैधानिक हो गया। सभापति को न सिर्फ संविधान की रक्षा करने की कसम खानी पड़ती है बल्कि कोई भी प्रस्ताव संविधान के अनुरूप है या नहीं इसकी व्याख्या करने का और निर्णय देने का उन्हें अधिकार है तथा उनका वह कर्तव्य भी है। यह स्मरणीय है कि प्रस्ताव सदन का सरकार पर विश्वास है या नहीं यह जानने के सम्बन्ध में था। या तो अविश्वास प्रस्ताव स्वीकारना गलत था या स्वीकारने के बाद और तिथि निश्चित करने के बाद स्थगन प्रस्ताव पर बहस और वोट कराना गलत था। दोनों निर्णय सही नहीं हो सकते।....(**व्यवधान**)

SHRI TENNETI VISWANATHAM : This will form a precedent.

SHRI RANDHIR SINGH : This is a reflection on the Speaker. I protest.

SHRI R. D. BHANDARE (Bombay Central) : On a point of order.

श्री मधु लिमये : मैं उनके ऊपर असद्भाव का आरोप न करते हुए यह कहूंगा कि यदि वह अपनी भूल को स्वीकारते हैं तो उससे न केवल लोकतन्त्र की मर्यादा की रक्षा होती है बल्कि उनकी अपनी प्रतिष्ठा भी उससे बढ़ जाती है।

SHRI RANDHIR SINGH : It is a contempt of the Speaker of Haryana. This should be expunged.

MR. SPEAKER : I can very well say that we can stretch it to your reference to the press report or your reference to the Institute of Constitutional Affairs, but this last line which directly reflects...

श्री मधु लिमये : क्या रेफ्लेक्शन है ? मैं ने कहा कि असद्भाव का आरोप मैं नहीं कर रहा हूं। सुप्रीम कोर्ट के ऊपर भी आप कर सकते हैं लेकिन क्या मैं सभापति के बारे में असहमति भी प्रकट नहीं कर सकता ? मैं ने कहा कि असद्भाव और मैलिस का मैं आरोप नहीं कर रहा हूं। आप दो स्टेंडर्ड न चलाइये।

12.15 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—*Contd.*

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : For the last five days or so we have had the debate on the President's Address. I am glad that several Members recognise that this Address marks the beginning of a new phase in our national life. It is reflected not only in the Budget but in the many steps which have been taken and it will further be reflected in other steps. We have had the customary speeches from hon. Members sitting opposite in which they have set forth views, which are expected and well-known from their side. Nevertheless we have always welcomed criticism of all kinds, especially in a debate of this nature which gives us an opportunity of putting forward our own objectives and policies.

The President has beckoned to us to look ahead, to look forward. Some of our friends opposite seem to have turned a deaf ear to this call; this has not surprised us. The debate has succeeded in performing another useful function. The events of the last few months have had the effect of bringing together on the one side people who are largely in favour of progress and on the other side those who look backward.. (*Interruptions*.)

श्री रवि राय (पुरी) : क्या बिड़ला को फर्टिलाइजर फैक्टरी देना ही प्रोग्रेस है ?

SHRIMATI INDIRA GANDHI : In this house we are so absorbed in immediate problems that we tend to take for granted the large intellectual and political forces at work in the world (*Interruptions*). As you have yourself remarked, Sir, neither loud noise nor abuse is a substitute for argument. I was saying that we tend to be absorbed in day to day problems and therefore tend to take for granted the larger intellectual and political forces which are at work in the world today. While we are involved in changing the economic and social structure of our country, technology is changing and transforming the entire world. Modern communication methods are having an impact on young people everywhere including our own country, even in the remoter parts of the country. Let us not forget that what we say and do today must have meaning for young people. Our decisions must stand the test of their approval during the coming years.

I must confess my disappointment at the speech of the hon. Leader of the Opposition. Many of us had hoped that the emergance of a formal Leader of the Opposition would make a difference in the level